

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2337/2015

New Delhi, this the 4th day of October, 2016

HON'BLE MR. P.K. BASU, MEMBER (A)

1. Palni, Aged-38 Years,
S/o Sh. Mari,
Working as Kitchen Helper in G.S.S.S.B.B.Sewakutir,
Kingsway Camp, Delhi-09
R/o H.No.408, Ekta Vihar,
Village of Hope, Tahirpur,
Delhi-110095.
2. Dinesh Singh, Aged-35 Years,
S/o Sh. Madan Singh,
Working as Kitchen Helper in G.S.S.S.B.B.Sewakutir,
Kingsway Camp, Delhi-09
R/o A/43, 3rd Floor, Bunkar Colony,
Ashok Vihar, Phase-IV, Delhi-54
3. Smt. Sarwari, Aged-46 Years,
W/o Sh. Asif,
Working as Kitchen Helper in G.S.S.S.B.B.Sewakutir,
Kingsway Camp, Delhi-09
R/o H.No.28, Gali No.2, C-Block,
Uttarakhand Shastri Park, Near Masjid,
Delhi-110084.
4. Smt. Vimal, Aged-32 Years,
W/o Sh. Raj Kumar,
Working as Safai Karamchari in G.S.S.S.B.B.Sewakutir,
Kingsway Camp, Delhi-09
R/o E-77, Jain Colony, Gate No.1,
Barwala, Delhi-39.
5. Smt. Rajpati, Aged-37 Years,
W/o Sh. Pyare Lal,
Working as Safai Karamchari in G.S.S.S.B.B.Sewakutir,
Kingsway Camp, Delhi-09
R/o Tomar Colony, Gali No.6,
Pump House, Burari, Delhi.

6. Sachin, Aged-24 Years,
S/o Sh. Satbir Singh,
Working as Sweeper in G.S.S.S.B.B.Sewakutir,
Kingsway Camp, Delhi-09
R/o Vill.Sankroud, Tehsil Khekda,
Distt.Baghpur (U.P.)

7. Suresh Singh, Aged-41 Years,
S/o Sh. Vindhya Singh,
Working as School Attendant in G.S.S.S.B.B.Sewakutir,
Kingsway Camp, Delhi-09
R/o 2058 Suraj Park, T-Huts, Samay Pur,
Badli, North West, Delhi-42. ... Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Govt. of NCT of Delhi
Through the Chief Secretary,
New Sectt. Building, I.P. Estate,
New Delhi.

2. The Secretary,
Department of Social Welfare
Govt. of NCT of Delhi, GLNS Complex,
Delhi Gate, Delhi.

3. The Director,
Department of Social Welfare
Govt. of NCT of Delhi, GLNS Complex,
Delhi Gate, Delhi. Respondents

(By Advocate : Shri Vijay Pandita)

ORDER (ORAL)

Heard the learned counsel for both sides.

2. The same issue regarding the blind, deaf and dumb school has been decided recently by this Tribunal in O.A. No.2235/2015 vide

order dated 30.09.2015. The fact and issue in the present O.A. are similar to those in that O.A. Therefore, in the light of the order dated 30.09.2015 in OA No. 2235/2015, the O.A. is disposed of with a direction to the respondents to continue the services of the applicants till such time they are replaced by regularly appointed candidates.

3. Learned counsel for the respondents, however, vehemently opposed this stating that the applicants are relying on judgment dated 02.05.2014 in O.A. 3972/2013 – Dev Raj Singh & others Vs. Govt. of NCT of Delhi & others, which is under challenge before the Hon'ble High Court of Delhi and requested that this matter may be adjourned till the decision by the Hon'ble High Court in Dev Raj Singh's case. However, there is no stay order produced before me.

4. As stated above, the same issue has been decided in O.A. No.2235/2015 and, therefore, this O.A. would also be guided by the order dated 30.09.2015 in OA No. 2235/2015. Accordingly, the O.A. is disposed of. No order as to costs.

(P.K. Basu)
Member (A)

/Jyoti/